

IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

**MONDAY, THE NINTH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT APPEAL NO: 146 OF 2026

Writ Appeal under clause 15 of the Letters Patent preferred against the Order
20.01.2026 in W.P. No. 40082 of 2025 on the file of the High Court.

Between:

1. Pinni Srinivas, S/o. Krishnaiah, Aged 56 years, Occ. Business, R/o. H.No. 1-9-4/B/12/A, Srinivasa Colony, Suryapet Town and District.
2. Godugu Suresh, S/o. Mallaiah, Aged 42 years, Occ. Business, R/o. Velugupally Village, Thungathurthy Mandal, Suryapet District.
3. Thallada Venkataramana, S/o Chandraiah, Aged 46 years, Occ. Business, R/o. H.No. 5-15, Kandhagatla Village, Athmakur (S) Mandal, Suryapet District

...APPELLANTS

AND

1. The State of Telangana, Rep. by its Principal Secretary, Revenue Department, Secretariat, Hyderabad.
2. The District Collector, Suryapet District, At Suryapet.
3. The Tahsildar, Suryapet Mandal, Suryapet District.
4. The Commissioner Municipality, Suryapet Municipality, At Suryapet.
5. Male Anasuryamma, W/o Late Male Ranga Reddy, Age 75 years, Occ. House wife, R/o. Rayinigudem Pillalamarri Village, Suryapet District.

...RESPONDENTS

IA NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of orders dated 06/12/2025 in file No. E4/1954/2025 and

the communication dated 10/12/2025 in file No. E4/1954/2025 pending disposal of Appeal.

Counsel for the Appellant: SRI D. Y. L. N. CHARYULU

**Counsel for the Respondents No.1 to 3: SRI MURALIDHAR REDDY KATRAM,
GP FOR REVENUE**

**Counsel for the Respondent No.4: SRI P. KRISHNA REDDY,
S.C. FOR MUNICIPALITIES**

Counsel for the Respondent No.5: SRI P. VINAY KUMAR REDDY

The Court made the following: JUDGMENT

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT APPEAL No.146 of 2026

Dated: 09.02.2026

Between:

Pinni Srinivas
and 2 others.

...Appellants

and

The State of Telangana,
Rep. by its Principal Secretary,
Revenue Department,
Secretariat, Hyderabad,
and 4 others.

...Respondents

JUDGMENT:

Learned counsel Sri D.Y.N.L.N.Charyulu appears for the
appellants.

Sri Muralidhar Reddy Katram, learned Government Pleader for
Revenue, appears for respondents No.1 to 3.

Learned counsel Sri Palreddy Vinay Kumar Reddy appears for respondent No.5.

2. The appellants approached the learned writ court by filing W.P.No.40082 of 2025 with the following prayer:

“For the reasons stated in the accompanying affidavit, petitioner prays that this Hon’ble Court may be pleased to issue writ, or writs, order or orders, direction, more particularly one in the nature of WRIT OF MANDAMUS declaring the orders of the 2nd Respondent in proceedings No.E4/1954/2025 dated 06-12-2025 consequential a letter to the Respondents 3 and 4 sent by the Respondent No.2 through letter No.E4/1954/2025 dated 10-12-2025 instructing the Respondent No.2 to keep the land to an extent of Ac.1-04¾ Guntas in Sy.No.738 in which land belonging to Petitioner No.1 to an extent of Ac.0-07 Guntas and the land belonging to Petitioners 2 and 3 to an extent of Ac.0-06½ Guntas each situated at Pillalamarri Village and also directing Respondent No.3 to hold all constructions in respect of the above said land without giving an opportunity by making Petitioners party is illegal, arbitrary and consequently set aside the orders in proceedings No.E4/1954/2025 dated 06-12-2025 and consequential letter No.E4/1954/2025 dated 10-12-2025 in respect of petitioner No.1 land to an extent of Ac.0-07 Guntas in Sy.No.738/AA2/1/2 and the land belonging to Petitioner 2 to an extent of Ac.0-06½ Guntas in Sy.No.738/AA2/1/2 and the land belonging to Petitioner 3 to an extent of Ac.0-06½ Guntas in Sy.No.738/AA2/1/2 situated at Pillalamarri Village and pass such other order or orders as this Hon’ble Court may deem fit and proper under circumstances of this case.”

3. The writ petition has been disposed of on 20.01.2026 after hearing the appellant, State and respondent No.5 in the following manner:

“8. In the light of the aforesaid facts and circumstances of the case and upon perusing the material available on record, without going into the merits of the case, this writ petition is disposed of directing respondent authorities to grant an opportunity of hearing to the petitioners and all the concerned parties by putting them on notice and after conducting due enquiry pass appropriate orders, strictly in accordance with law, within a period of 90 days from the date of receipt of a copy of this order and

thereafter communicate copy of the said order to the petitioners. The parties to the writ petition shall maintain *status quo* in all respects till the respondent authority pass final orders. There shall be no orders as to costs."

4. Being aggrieved, the appellants have preferred this appeal, *inter alia*, stating that the appellants have been affected by the order impugned in the writ petition dated 06.12.2025 passed without notice to them. Because of the *status quo* order now being granted by the learned writ court, the ongoing constructions by the appellants have been affected.

5. Learned counsel for the appellants submits that there is an injunction order in favour of the appellants in O.S.No.133 of 2025 vis-à-vis third parties. Respondent No.5 is an illegal claimant as possessor of the land. Therefore, the direction passed by the learned writ court to maintain *status quo* while directing the official respondents to pass appropriate orders after notice and hearing the parties is, in fact, affecting the vested rights of the appellants.

6. Learned counsel for respondent No.5 submits that respondent No.5 was not made a party before the learned trial court where an interim injunction has been obtained. It is further submitted that the husband of respondent No.5 was the one who had applied online in

Dharani portal. The dispute herein is in relation to the order dated 06.12.2025 whereby the District Collector, Suryapet, has directed that no transactions or mutations shall be entertained in respect of the subject land until further orders. The order of the learned writ court does not determine the rights of the parties. It has relegated the issue to the District Collector, who is the competent authority. Therefore, for the time being, the interests of both the parties are not adversely affected.

7. Learned Government Pleader for Revenue appearing for respondents No.1 to 3 submits that the impugned directions are innocuous in nature without affecting the right or interest of either the appellants or respondent No.5. Therefore, the appellants, if aggrieved by the order passed by the District Collector pursuant to the impugned direction of the learned writ court, will have the remedy in appropriate proceedings. No case for interference is required at this stage.

8. Upon hearing learned counsel for the parties and after taking into note the relevant materials placed on record, we are of the view that in the nature of the dispute raised herein, the learned writ court has rightly refrained from entering into the merits of the case of the parties while relegating the matter to the District Collector, Suryapet, to take a decision on the rival pleas after due notice to both the parties within a

period of 90 days. Till then *status quo* has been directed to be maintained in all respects. Since by the impugned direction no rights of either of the parties are being affected and the rival parties are at liberty to approach the appropriate forum/court if aggrieved by the order of the District Collector, we do not find any reason to interfere in the matter at this stage.

9. The instant appeal is accordingly dismissed. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

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**SD/-A.V.S.PRASAD
DEPUTY REGISTRAR**

SECTION OFFICER

To

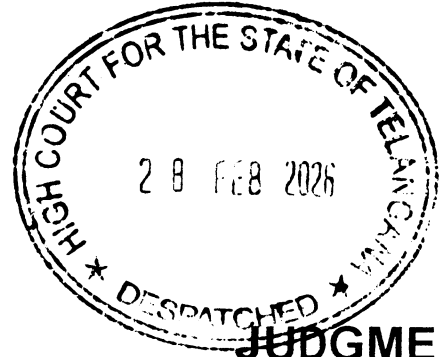
1. One CC to SRI D. Y. L. N. CHARYULU, Advocate [OPUC]
2. Two CCs to GP for Revenue, High Court for the State of Telangana at Hyderabad. [OUT]
3. One CC to SRI P. KRISHNA REDDY, S.C. for Municipalities [OPUC]
4. One CC to SRI VINAY KUMAR REDDY, Advocate [OPUC]
5. Two CD Copies

MP/BSK

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HIGH COURT

DATED:09/02/2026



WA.No.146 of 2026

**DISMISSING THE WRIT APPEAL
WITHOUT COSTS**

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